

IDHARGOMANGO): (a) A statement showing allocation of funds is given below.

(b) During Sixth Plan, 3.99 lakh Scheduled Tribe families were economically assisted under family beneficiary programmes against the target of 2.00 lakh Scheduled Tribes families. As against the target of 4.59 lakh Scheduled Tribe families to be assisted during the 7th Plan, the achievement up to July, 1987 is 2.69 lakh families. The main schemes of tribal development are under

Agriculture, Minor irrigation, Cooperation Water and Power Development, Industries and Minerals, Transport & Communication, Education, Health and Housing, etc.

(c) No comprehensive survey to ascertain the average monthly income of tribals in Santhal Pargana & Chhotanagpur has been conducted.

(d) According to 1981 census, the literacy among tribal population in Bihar is 17%.

STATEMENT

Allocation of funds for Tribal Development in Bihar since inception of tribal sub-Plan.

(Rs. in lakhs)

<i>Year</i>	<i>Flow of funds from State Plan to Tribal sub-Plan</i>	<i>Special Central Assistance</i>	<i>Total</i>
1974-79	17717.00	2753.00	20470.00
1979-80	6525.00	972.00	7497.00
1980-85	60696.00	6935.00	67631.00
1985-86	19413.00	1964.00	21377.00
1986-87	25950.00	2066.00	28016.00
1987-88	39500.00	2078.00	41578.00

Opening of Bank Branches in Himachal Pradesh by UCO Bank

4832. PROF. NARAIN CHAND PARASHAR: Will the Minister of FINANCE be pleased to state:

(a) whether the UCO Bank has informed the Reserve bank of India of its inability to open any of the nineteen new branches for which licences have been allotted to this bank under the New branch Licensing Policy of the Reserve Bank of India;

(b) whether the Reserve Bank of India has decided to allot the centers to the other nationalised banks operating in the region; and

(c) the names of the centers, district-wise, which were allotted to the UCO Bank for the opening up of new branches and where the bank has expressed its inability to open them and the names of the nationalised banks to which each of the new centers has now been allotted?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) and (b). Reserve Bank of India (RBI) has reported

that under the current Branch Licensing Policy for 1985-1990, 19 licences were issued to UCO Bank for opening branches in Himachal Pradesh. UCO Bank has surrendered all the 19 licences expressing its inability to open branches at these centers on the ground that 73% of its existing branches in India are already in the rural and semi-urban areas and they will have administrative and other problems in increasing this percentage. RBI has since reallocated these 19 centers in Himachal Pradesh to other banks.

(c) The names of other banks to whom the 19 centers have been Reallocated are given below:-

Name of centre	Name of District	Name of bank reallocated to
1	2	3
1. Behal	Bilaspur	State Bank of Patiala
2. Ghandir	-do-	-do-
3. Langota	Hamirpur	Central Bank of India
4. Lagipal	Kulu	Punjab National Bank
5. Seobag	-do-	-do-
6. Kalath	-do-	-do-
7. Manhri	Shimla	-do-
8. Banoti	-do-	-do-
9. Dhagoli	-do-	State Bank of Patiala
10. Dangori	-do-	-do-
11. Neripul	Sirmur	-do-
12. Nasani	-do-	-do-
13. Dharwa	-do-	-do-

1	2	3
14. Koti Dhiman	-do-	-do-
15. Didag Khandtyon	-do-	State Bank of India
16. Rajani	-do-	-do-
17. Bhawai	-do-	-do-
18. Hind	Solan	Punjab National Bank
19. Lonarghat	-do-	State Bank of Patiala

Modification of Service Rules to Avoid Delay in Taking Decisions

4833. PROF. NARAIN CHAND PARASHAR: Will the PRIME MINISTER be pleased to refer to the reply given to the Unstarred Question No. 2432 on 10.4.85 regarding modification of service rules to avoid delays and state:

(a) whether any cases of inordinate delay in the disposal of cases by the Government employees have been taken note of during the past three years including the current financial year;

(b) if so, the details thereof, Ministry/ Department-wise and the action taken to improve the situation;

(c) whether any improvement in the procedure of greater delegation of power at appropriate levels have also been effected so as to streamline the administration and to eliminate any delay in taking/implementing the Government decisions;

(d) if so, the nature and details thereof; and

(e) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI BIREN SINGH ENGTI): (a) and (b). To check delays, the Central Secretariat Manual of Office Procedure prescribes for preparation of Weekly Arrears Statement and monthly statement of cases pending disposal for over a month. These statements are reviewed by senior officers and action is taken to expedite disposal of pending cases. Information on ministry-wise cases in which delays occurred in their disposal is not available in the Ministry of Personnel, Public Grievances and Pensions.

(c) to (e). Improvements in procedures and greater elongation of power is a continuing process. A few examples of the steps taken in this direction are given below.

(i) Procedure for issue of industrial approvals has been rationalised which have quickened the disposal of applications.

(ii) The nationalised banks have been advised to give immediate credit to outstation cheques upto the amount of Rs. 2,500/-.

(iii) 'Quick Payment System' has